

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 19/10 scheduled to be held on 11.08.2009 but actually held on 01.09.2009.

The Meeting No. 19/10 of Norms Committee-II was held on 01.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSI)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:5/36/85-ALC3/2006	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/85/050/00174/AM07/	RLA File :31/24/040/00278/AM07/	Lic.No/Date:3110027310 22.11.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of items at Sl. Nos. 11 of SDF in respect of item of import No. 9.			

2	Case No.:7/37/82-ALC4/2008	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/82/050/01326/AM09/	RLA File :31/24/040/00231/AM09/	Lic.No/Date:3110036213 26.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

3	Case No.:1/19/81-ALC2/2009	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00132/AM10/	RLA File :03/94/040/00330/AM10/	Lic.No/Date:0310530966 28.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of items at Sl. Nos. 12 of SDF.			

4	Case No.:2/19/81-ALC2/2009	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00133/AM10/	RLA File :03/94/040/00346/AM10/	Lic.No/Date:0310531007 28.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

5	Case No.:3/19/81-ALC2/2009	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00134/AM10/	RLA File :03/95/040/00261/AM10/	Lic.No/Date:0310531027 28.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

6	Case No.:4/19/81-ALC2/2009	Party Name:KIDDE INDIA LIMITED	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00135/AM10/	RLA File :03/94/040/00370/AM10/	Lic.No/Date:0310531270 29.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

7	Case No.:5/19/81-ALC2/2009	Party Name:TRINITRON CONTROL SYSTEMS PVT.LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00136/AM10/	RLA File :05/24/040/00256/AM10/	Lic.No/Date:0510246921 30.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

8	Case No.:6/19/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00137/AM10/	RLA File :03/94/040/00296/AM10/	Lic.No/Date:0310531389 30.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. Based on the recommendation of representative of DIPP, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation as applied for. R/A may take suitable consequential action accordingly.			

9	Case No.:7/19/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00138/AM10/	RLA File :03/95/040/00001/AM10/	Lic.No/Date:0310531464 30.07.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the details of export and import items of the application of the firm does not match with hard copy supplied by RA. RA may clarify. The case stands deferred and to be relisted on 29.09.2009.

10	Case No.:8/19/81-ALC2/2009	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00139/AM10/	RLA File :03/95/040/00276/AM10/	Lic.No/Date:0310531631 31.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

11	Case No.:9/19/81-ALC2/2009	Party Name:TESLA TRANSFORMERS LTD.,	Meet No/Date:19/81-ALC2/2009 11.08.2009	Status:Case Added
	HQ File :01/81/050/00140/AM10/	RLA File :03/95/040/00275/AM10/	Lic.No/Date:0310531760 31.07.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 29.09.2009.			

PART –C –FRESH

Case No. C-6	M/s Nirlep Appliance Ltd.Aurangabad
Meeting No.19/81	F.No.01/81/162/259/AM08/DES-II
Dated 11-08-2009	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 29.09.2009.

Case No. C-7	M/s Base Metal Chemicals, Baroda received through Basic Chemicals, Pharmaceuticals & Cosmetics Export Promotion Council, Mumbai
Meeting No.19/81	F.No.01/81/162/676/AM09/DES-II
Dated 11-08-2009	

Decision : The case regarding fixation of SION for Aluminum Chloride Anhydrous was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the case pertains to NC-IV. Hence decided to transfer the case to NC-IV.

Case No. C-8	M/s Tata Precision Industries (India) Ltd. Dewas through EEPC, Kolkata
Meeting No.19/81	F.No.01/81/162/239/AM10/DES-II
Dated 11-08-2009	

Decision : The case regarding fixation of SION for Aluminum Chloride Anhydrous was considered by the Norms Committee - II in its M.No. 19/81 scheduled to be held on 11.08.2009 but actually held on 01.09.2009. The committee observed that the items of exports are 68 Nos. of machined components/Parts (non standard products) manufactured by this particular firm having wide variation in wastages say from 18 % to 255 %. It may not be possible to fix SION for this type of products.